

GOVERNMENT OF INDIA  
MINISTRY OF URBAN DEVELOPMENT

LOK SABHA

UNSTARRED QUESTION NO. 1151

TO BE ANSWERED ON NOVEMBER 23, 2016

IMPLEMENTATION OF ENVIRONMENTAL RULES

No. 1151

SHRI DILIP PATEL:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government is conscious of environment related standards in the cities of the country; and

(b) if so, whether environment-related rules have been followed in constructed and under constructed buildings in different areas in Delhi and if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF URBAN  
DEVELOPMENT  
(RAO INDERJIT SINGH)

(a) & (b): Ministry of Urban Development has released the Model Building Bye Laws (MBBL), 2016 in March, 2016 which is an advisory document for the State Governments. The MBBL, 2016 have incorporated a chapter on Climate Resilient construction: Integration with environmental clearance with sanction which provide for power to urban local bodies to impose and monitor various environmental standards and steps for the projects with built up area between 5,000 sq mt to 1,50,000 sq mt based on adherence to environmental conditions. The compliance to the environment related rules in constructed and under constructed buildings in different areas in Delhi comes within the purview urban local bodies of NCT Delhi which are responsible for approving the building plans and issuance of completion certificate.

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